

[Shri Debi Prasad Pal]

(Hindi and English versions) of the Standing Committee on Finance:-

(1) First Report on Demands for Grants (1993-94) of the Ministry of Finance.

(2) Second Report on Demands for Grants (1993-94) of the Ministry of Planning & Programme Implementation. *(Interruptions)*

13.20 hrs.

At this stage, Shri Devendra Prasad Yadav and some other went back to their seats

MR. DEPUTY-SPEAKER: The hon. Minister is ready to respond to your point. As we have already proceeded ahead with the Agenda items and since only two or three items are there, we will complete them. afterwards, the Hon. Minister will respond.

(Interruptions)

MR. DEPUTY SPEAKER: Let us not disrupt it.

(Interruptions)

SHRI RAM VILAS PASWAN (Rosera): The Minister of Parliamentary Affairs wanted to respond. Let him respond. *(Interruptions)*. This is a very serious issue. Let the hon. Minister respond.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Sir, after the formal Business of the House is over within two or three minutes, I will respond. Let the papers be Laid. Afterwards, I will say something. *(Interruptions)*

MR. DEPUTY SPEAKER: Let there be no

confusion in the House.

(Interruptions)

13.21 hrs.

STANDING COMMITTEE ON URBAN AND RURAL DEVELOPMENT FIRST REPORT AND MINUTES

[Translation]

SHRI PRATAP RAO B. BHONSLE (Satara): Sir, I beg to present the First Report (Hindi and English versions) of the Standing Committee on Urban and Rural development on demands for Grants (1993-94) of Ministry of Rural Development and the minutes of the sittings of the Committee relating thereto.

13.21½ hrs.

STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT FIRST REPORT

[Translation]

SHRI MANI SHANKAR AIYAR (Mayiladuturai): Sir, I beg to lay on the Table of the House a copy (Hindi and English versions) of the First Report of the Departmental Parliamentary Standing Committee on Human Resource Development on Demands for Grants (1993-94) in respect of the Department of Education.

STATEMENT BY MINISTERS

(i) De-Central of Malasses and Alcohol

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): Sir, The Government have been regulating the prices and distribution of molasses and alcohol under the Molasses Control Order, 1961 and

Ethyl Alcohol (Price Control) Order, 1971 respectively. Both these orders were issued under Section 18 G of the Industries (Development and Regulations) Act, 1951. The policy relating to molasses and alcohol was under review for some time and it was felt that excessive regulation of their allocation and prices were the main constraints impeding the dynamic growth of this Sector. The current atmosphere of liberalisation offered a good opportunity for this important industrial sector to come into its own. The Government have, therefore, decided to rescind both the Molasses Control Order, 1961 and the Ethyl Alcohol (Price Control) Order, 1971.

In order to prevent diversion of molasses for manufacture of additional quantity of potable alcohol, the Government has also decided to continue the policy of ban on creation of additional capacity or expansion of the existing capacity for manufacture of or distillation of alcoholic drinks based on molasses.

SHRI SOBHANADREESWARA RAO VADDE (Vijayawada): Mr. Minister, what steps are you going to take to ensure that a part of the huge profits that these people are going to get will actually go to the people who are supplying the cane to the factories?

SHRI EDUARDO FALEIRO: Tomorrow, after Question Hour, I am having a meeting with the Members of Parliament and we will work it out.

13.22 hrs.

NATIONAL COMMISSION FOR SAFAI
KARAMCHARIS BILL*

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF WELFARE (SHRI K.V.
THANGKABALU): I beg to move for leave to
introduce a Bill to constitute a National

Commission for Safai Karamcharis and to provide for matters connected there with or incidental thereto.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to constitute a National Commission for Safai Karamcharis and to provide for matters connected there with or incidental thereto."

The motion was adopted.

SHRI K.V. THANGKABALU: I introduce the Bill.

13.23 hrs.

SALARY, ALLOWANCES AND PENSION
OF MEMBERS OF PARLIAMENT
(AMENDMENT) BILL*

[English]

THE MINISTER OF WATER RESOURCES
AND MINISTER OF PARLIAMENTARY
AFFAIRS (SHRI VIDYACHARAN SHUKLA): I
beg to move for leave to introduce a Bill further
to amend the Salary, Allowances and Pension
of Members of Parliament Act, 1954.

MR. DEPUTY SPEAKER: The motion
moved:

"The leave be granted to introduce a
Bill further to amend the Salary, Allowances and
Pension of Members of Parliament Act,
1954".

SHRI NIRMAL KANTI CHATTERJEE
(Dumdum): Sir, I have given a notice for this.
There are some inherent defects in this Bill, that
has been introduced by him. I have seen the Bill.
It postulates that the signing of the Register daily
is a requirement for getting the daily allowance.
The problem is that during holidays, Saturdays
and Sundays. (Interruptions)